

DIVISION BENCH  
COURT - II

**O-203**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/68(KB)2021  
IA(I.B.C)/1130(KB)2023, IA(I.B.C)/446(KB)2023,  
IA(I.B.C)/156(KB)2024, IA(I.B.C)/1786(KB)2023,  
IA(I.B.C)/1966(KB)2023, IA(I.B.C)/1258(KB)2023,  
IA(I.B.C)/1550(KB)2023, IA(I.B.C)/1131(KB)2023,  
IA(I.B.C)/1559(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31<sup>ST</sup> JANUARY, 2024, 10:30 A.M**

IN THE MATTER OF	ANIT FINVEST PRIVATE LIMITED VS RIGA SUGAR COMPANY LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Joy Saha, Sr. Adv. ] For the Applicant in IA(I.B.C)/1966(KB)2023  
Ms. Urmila Chakraborty, Adv. ]  
Mr. Pankaj Agarwal, Adv. ]  
Ms. Muskan Agarwal, Adv. ]  
  
Mr. Subhankar Chakraborty, Adv. ] For the Respondent in IA(I.B.C)/1550(KB)2023  
Mr. Saptarshi Bhattacharjee, Adv. ]  
Mr. Shaunak Chanda, Adv. ]  
Ms. Sayani Gupta, Adv. ]  
  
Mr. Surendra Kumar, Adv. ] For Sugarcane Department, Government of Bihar  
Ms. Amrita Pandey, Adv. ]  
  
Ms. Manju Bhuteria, Adv. ] For the Liquidator  
Mr. Neeraj Jain, Adv. ]  
Mr. Aditya Gooptu, Adv. ]  
  
Ms. Sanjana Nandi, Adv. ] For the Bank of India in IA(I.B.C)/1559(KB)2022

**ORDER**

1. Learned Senior Counsel/Counsel for the parties present.

2. **IA(I.B.C)/1966(KB)2023:**
  - a. Learned Counsel for Haldia Steel assures that payment of Rs.25 crores would be paid within a period of ten days and the balance will be paid within 28<sup>th</sup> February, 2024.
  - b. List this matter on **12<sup>th</sup> March, 2024**.
3. **IA(I.B.C)/1130(KB)2023:**
  - a. This application has been filed by the Liquidator to place on record the Preliminary Report, which is placed at page 13B onwards and asset memorandum is placed at 13L. This application is supported by an affidavit which is placed at page 12 and 13. The Preliminary Report is taken on record, and, accordingly this application is **allowed** and **disposed of**.
4. **IA(I.B.C)/156(KB)2024:**
  - a. This application has been filed by the Liquidator to place on record the 3<sup>rd</sup> Progress Report, which is placed at page 17 onwards. This application is supported by an affidavit which is placed at pages 15 to 16. The 3<sup>rd</sup> Progress Report is taken on record, and, accordingly this application is **allowed** and **disposed of**.
5. **IA(I.B.C)/1786(KB)2023:**
  - a. This application has been filed by the Liquidator to place on record the 2<sup>nd</sup> Progress Report, which is placed at page 15A onwards. This application is supported by an affidavit which is placed at pages 14 to 15. The 2<sup>nd</sup> Progress Report is taken on record, and, accordingly this application is **allowed** and **disposed of**.
6. **IA(I.B.C)/1258(KB)2023:**
  - a. This application has been filed by the Liquidator to place on record the 1<sup>st</sup> Progress Report, which is placed at pages 15 to 97. This application is supported by an affidavit which is placed at pages 7 to 14. The 1<sup>st</sup> Progress Report is taken on record, and, accordingly this application is **allowed** and **disposed of**.
7. **IA(I.B.C)/1131(KB)2023:**
  - a. This application has been filed by the Liquidator to place on record the list of stakeholders, which is placed at pages 14 to 22. This application is supported by an affidavit which is placed at pages 7 to 12. The list of stakeholders is taken on record, and, accordingly this application is **allowed** and **disposed of**.

**8. IA(I.B.C)/1550(KB)2023, IA(I.B.C)/1559(KB)2022 and IA(I.B.C)/446(KB)2023:**

a. List these matters on **12<sup>th</sup> March, 2024.**

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**